CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 223/93

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DATE OF DECISION 6.1.94

Shri V.D.Kambli and others. Petitioner

Shri S.Pillai Advocate for the Petitioners

Versus

The General Manager, Respondent
Central Railway, Bombay VT,

Shri N.K. Srinivasan, Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri N.K. Verma, Member (A)

The Hon'ble ~~Xxxi~~ Smt. Lakshmi Swaminathan, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(Lakshmi Swaminathan)
Member (J)

(N.K.Verma)
Member(A)

NS/

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 223/93

Shri V.D. Kambli and others. ... Applicants.

V/s.

The General Manager,
Central Railway
Bombay V.T.

The General Manager
Western Railway
Churchgate
Bombay.

The Divisional Railway Manager
Western Railway
Bombay Central, Bombay. ... Respondents.

CORAM : Hon'ble Shri N.K. Verma, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Appearance:

Shri S.Pillai for
Shri S.Natarajan, counsel
for the applicant.

Shri N.K. Srinivasan, counsel
for the respondents.

ORAL JUDGEMENT Dated 6.1.94.

(Per Shri N.K. Verma, Member (A))

Shri Srinivasan states that the relief prayed by the applicant has been given by the department, hence nothing subsists in the application. Shri Pillai, however, is not aware of the facts of the case and therefore is not in a position to agree to what Shri Srinivasan has stated. Since Shri Srinivasan has stated that the grievance of the applicant has been met substantially, the matter is disposed of accordingly.

There shall be no order as to costs.

(Lakshmi Swaminathan)
Member (J)

(N.K.Verma)
Member (A)

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